

FORM 23AAB

Application for exemption from attaching the annual accounts of the subsidiary companies

[Pursuant to section 212(8) of the Companies Act, 1956]

Form Language ☐ English ☐ हिन्दी

Note - All fields marked in * are to be mandatorily filled.

1(a). *Corporate identity number (CIN) of company

(b). Global location number (GLN) of company

2(a). Name of the company

(b). Address of the registered office of the company

3. * Whether the company is listed or not

☐ Yes

☐ No

4. Financial year of holding company

(a) * From (DD/MM/YYYY)

(b) * To (DD/MM/YYYY)

5.1(a). CIN of subsidiary company

(b). GLN of subsidiary company

(c). Name of subsidiary company

Financial year of subsidiary company (d). * From

(DD/MM/YYYY)

(e). * To

(DD/MM/YYYY)

(f). * Date of becoming subsidiary to the applicant

(DD/MM/YYYY)

(g). * Country of incorporation

5.2(a). CIN of subsidiary company

(b). GLN of subsidiary company

(c). Name of subsidiary company

Financial year of subsidiary company (d). From

(DD/MM/YYYY)

(e). To

(DD/MM/YYYY)

(f). Date of becoming subsidiary to the applicant

(DD/MM/YYYY)

(g). Country of incorporation

5.3 (a). CIN of subsidiary company	<input type="text"/>	
(b). GLN of subsidiary company	<input type="text"/>	
(c). Name of subsidiary company	<input type="text"/>	
Financial year of subsidiary company	(d). From <input type="text"/> (DD/MM/YYYY)	(e). To <input type="text"/> (DD/MM/YYYY)
(f). Date of becoming subsidiary to the applicant	<input type="text"/>	(DD/MM/YYYY)
(g). Country of incorporation	<input type="text"/>	

5.4 (a). CIN of subsidiary company	<input type="text"/>	
(b). GLN of subsidiary company	<input type="text"/>	
(c). Name of subsidiary company	<input type="text"/>	
Financial year of subsidiary company	(d). From <input type="text"/> (DD/MM/YYYY)	(e). To <input type="text"/> (DD/MM/YYYY)
(f). Date of becoming subsidiary to the applicant	<input type="text"/>	(DD/MM/YYYY)
(g). Country of incorporation	<input type="text"/>	

5.5 (a). CIN of subsidiary company	<input type="text"/>	
(b). GLN of subsidiary company	<input type="text"/>	
(c).Name of subsidiary company	<input type="text"/>	
Financial year of subsidiary company	(d). From <input type="text"/> (DD/MM/YYYY)	(e). To <input type="text"/> (DD/MM/YYYY)
(f). Date of becoming subsidiary to the applicant	<input type="text"/>	(DD/MM/YYYY)
(g). Country of incorporation	<input type="text"/>	

Companies for which exemption is sought

6.1(a). CIN of subsidiary company	<input type="text"/>
(b). GLN of subsidiary company	<input type="text"/>
(c). Name of subsidiary company	<input type="text"/>
(d). *Nature of all exemptions sought	<div><div></div></div>

6.2(a). CIN of subsidiary company	<input type="text"/>
(b). GLN of subsidiary company	<input type="text"/>
(c). Name of subsidiary company	<input type="text"/>
(d). Nature of all exemptions sought	<div><div></div></div>

6.3(a). CIN of subsidiary company	<input type="text"/>
(b). GLN of subsidiary company	<input type="text"/>
(c). Name of subsidiary company	<input type="text"/>
(d). Nature of all exemptions sought	<div><div></div></div>

7. *Year for which exemption is sought (a) From (DD/MM/YYYY) (b) To (DD/MM/YYYY)

8. *Detailed reasons and justification for exemption sought with respect to subsidiaries alongwith documentary proof

9(a). *Whether the company sought any exemption under this section during previous years of any subsidiary

☐ Yes ☐ No

(b). If yes, give the details of exemption and a copy of each approval thereof

10. *Whether the latest accounts have been adopted by the members ☐ Yes ☐ No

11. *Whether the company intends to attach audited consolidated accounts of the subsidiaries ☐ Yes ☐ No

12. *Whether the subsidiary or holding company are adopting different accounting practice ☐ Yes ☐ No

Attachments

- *Specific board resolution in support of the proposal mentioning the names of subsidiaries and their financial year under reference.
- Documentary proof if the subsidiary and holding company are holding different accounting years due to requirements under law of country of incorporation.
- Documentary proof of company under lockout or pending court case or non-finalisation of accounts.
- Optional attachment(s) - if any

List of attachments

Declaration

To the best of my knowledge and belief, the information given in this application and its attachments is correct and complete.

I have been authorised by the board of directors' resolution dated * (DD/MM/YYYY)
to sign and submit this application

To be digitally signed by

Managing director or director or manager or secretary of the company

For office use only:**Digital signature of the authorising officer**

This e-Form is hereby approved

This e-Form is hereby rejected